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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SHEEL NAGU,  
ACTING CHIEF JUSTICE**

**ON THE 14<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 17304 of 2024**

**LALLU @ BABA VASUDEV       ..... PETITIONER**

**VERUS**

**STATE OF M.P.                               .....RESPONDENT**

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**Appearance :**

Shri Jafar Khan – Advocate for the petitioner through video conferencing.

Shri Aditya Narayan Gupta – Government Advocate for the respondent/State.

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**ORDER**

Case diary is perused.

Learned counsel for the rival parties are heard.

This is first application filed u/S.439 of Cr.P.C. by the petitioner for grant of bail.

The petitioner has been arrested on 07.11.2023 by Police Station Gorakhpur, Jabalpur, District Jabalpur in connection with Crime No.740/2023 registered in relation to offences punishable u/S. 307, 302/34 of IPC and u/S. 25/27 of Arms Act.

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The petitioner is alleged with murder along with the co-accused.

It is submitted that the petitioner has been implicated with the aid of statements of main accused.

Though there are no eye-witnesses in the matter as informed by learned counsel for the State but while the deceased was being taken to the hospital he has named the petitioner which fact has been recorded as oral dying declaration.

Considering the aforesaid and the fact that the petitioner is in custody since last about 7 to 8 months and the charge-sheet has been filed and there is no criminal antecedent against the petitioner, without expressing any opinion on merits of the case, this application is allowed and it is directed that Petitioner- Lallu @ Baba Vasudev be released on bail on furnishing a personal bond in the sum of **Rs.1,00,000/- (Rs. One Lakh only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the trial ;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the

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offence of which he is accused;

5. The petitioner will not seek unnecessary adjournments during the trial;

6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

7. The petitioner shall mark his appearance before the Trial Court once in a fortnight till conclusion of trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

**(Sheel Nagu)**  
**Acting Chief Justice**

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